

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.454/2017 in O.A. No.3679/2015

Thursday, this the 26th day of October 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ramvir Singh, age 63 years
s/o Mr. Moji Ram
r/o VPO Onghat
Police Station Bagwala
Distt. Ata (UP)

(Mr. Yogesh Sharma, Advocate)

..Applicant

Versus

1. Sh. R.K. Kulshreshta
General Manager
Northern Railway, Baroda House
New Delhi
2. Sh. R.N. Singh
Divisional Railway Manager
Northern Railway, Delhi Division
State Entry Road, New Delhi

..Respondents

(Mr. J.S. Mann, Advocate for Mr. Kripa Shanker Prasad, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Vide order dated 23.02.2017 passed in O.A. No.3679/2015, following order was passed by the Tribunal:-

“9. In the conspectus of the discussion of the foregoing paras, the respondent no.1 is directed to clarify his order dated 09.01.2015 in regard to the claim of the applicant for grant of retirement benefits considering his deemed reinstatement w.e.f. the date of his removal from service (23.10.2009). This shall be done within a period of three months from the date of receipt of a certified copy of this order. No costs.”

2. The respondents have today placed on record a copy of order dated 24.10.2017 whereby the claim of the applicant has been considered and relief granted to him. Mr. Yogesh Sharma, learned counsel for applicant submits that even though the order has been passed, benefits emanating from the order are yet to be released.

3. In view of the above circumstances, this C.P. is disposed of with direction to the respondents to release the consequential benefits in terms of the order dated 24.10.2017 to the applicant within a period of three months.

(K.N. Shrivastava)
Member (A)

October 26, 2017
/sunil/

(Justice Permod Kohli)
Chairman